

(a) the total number of labour disputes in the Tea Estates of Tripura, year-wise during 1952 to 1962;

(b) total number of disputes ended through conciliation and arbitration;

(c) total number of disputes referred to Labour Courts; and

(d) steps taken to minimise number of labour disputes in Tea Estates?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (d). The required information is being collected and will be placed on the Table of the House when received.

Classification of P.W.D. Contractors in Tripura

652. Shri Dasaratha Deb: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Tripura Administration follows any code in classifying its enlisted P.W.D. contractors;

(b) if so, what is that code; and

(c) if not, whether any such code would be adopted for classification of P.W.D. contractors?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

(c) The rules for enlistment of contractors are under consideration.

Kodayar Hydro-Electric Scheme

653. Shri M. K. Kumaran: Will the Minister of Planning be pleased to state:

(a) whether Government of Madras have approached the Planning Commission for sanctioning the Kodayar Hydro-electric scheme for execution within the Third Plan period; and

(b) if so, the action taken thereon?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) No, Sir.

(b) Does not arise.

Export of Wood Articles

654. Shri M. K. Kumaran: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that wood articles, especially wooden bowls produced in Kashmir have very good export markets mostly in U.K. and U.S.A.; and

(b) if so, whether there is any scheme to promote export of the products of the wood based industries of Kashmir?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) Schemes for promoting the export of artistic products of wood including those manufactured in Jammu and Kashmir State, are under consideration.

Toy-making Industry in Jammu and Kashmir

655. Shri M. K. Kumaran: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of Jammu and Kashmir have sought any assistance from the All India Handicrafts Board for the development of toy-making industry in the State; and

(b) if so, the result thereof?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) No Sir.

(b) Does not arise.

Delhi and Third Plan

656. Shri Rameshwar Tantia: Will the Minister of Planning be pleased to state:

(a) whether it is proposed to raise the Third Plan targets for Delhi;

(b) if so, what are going to be the revised targets;

(c) what is going to be the corresponding increase in the expenditure involved; and

(d) how such an increase is likely to be met with?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) and (b). In the Annual Plan, 1962-63, certain new schemes under Roads, General Education, Technical Education, Slum Clearance and Labour and Labour Welfare were sanctioned. It is now estimated that the total expenditure is not likely to exceed the approved Third Plan outlay of Delhi Administration.

(c) and (d). Do not arise.

Techno-Economic Survey of Kerala

657. Shri A. K. Gopalan: Will the Minister of Planning be pleased to state:

(a) whether Government have received from the Kerala Government Report on the Techno-Economic Survey of Kerala undertaken by the National Council of Applied Economic Research;

(b) if so, what are the reactions of Government; and

(c) what steps Government propose to take to help the Kerala Government in implementing the recommendations given in the Report?

The Minister of Planning and Labour and Employment (Shri Nanda): (a) No, Sir.

(b) and (c). Do not arise.

Rehabilitation of Rural Refugees

658. Shri Basumatari: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that there is a demand for the appointment of a judicial commission from the All-India Dehati Pursharhi Sabha from Delhi, Punjab, U.P., Rajasthan and Madhya Pradesh for the rehabilitation of about 80,000 rural refugees from West Pakistan; and

(b) if so, the decision taken thereon?

The Minister of Works, Housing and Supply (Shri Mehr Chand

Khanna): (a) Yes. The demand is contained in a representation dated the 8th June, 1962 addressed to the President of India.

(b) The main point urged in the representation concerns the validity and applicability of Rule 65 of the Displaced Persons (Compensation and Rehabilitation) Rules 1955. This question was taken up in the Supreme Court in Civil Writ petition No. 44 of 1958. That Court has held this Rule to be *intra-vires*. After the pronouncement of that Judgement the question of appointing a Judicial Commission to go into this matter does not arise.

U.N. Observers in Kashmir

659. Shri Harish Chandra Mathur: Will the Prime Minister be pleased to state:

(a) how many U.N. Observers we have in Kashmir and what is their nationality; and

(b) what is the expenditure incurred on them by U.N. and what is our liability in the matter? .

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):

(a) The number of U.N. Observers in Jammu and Kashmir is 33. They belong to eleven countries—Australia (6), Canada (5), Italy (4), Denmark (3), New Zealand (3), Sweden (3), Finland (2), Norway (2), Belgium (2), Chile (2) and Uruguay (1).

(b) The expenditure incurred on them by the U.N. is not known to Government which provides certain minor facilities like accommodation and rations in the forward areas, mechanical transport, free medical treatment in military hospitals, etc. No separate account is maintained in respect of the expenditure involved providing these facilities.

Extension of Labour Laws to Goa

660. { Shri Daji:
Shri A. V. Raghavan:
Shri M. K. Kumaran:
Shri Nath Pai: